

7

021417/04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for rejoinder

order dated 14/11/05

h
20/11

h
20/11

On the request made
behalf of Mr. P.K. Indrapala
for the applicant, was
adjourned to 24/11/05

Order dt. 3.10.2005

~~Member (S)~~

vice-chair

Applicant is
absent on call. NO
steps have been
taken by him to
file rejoinder
even after providing
sufficient opportunity.
It is presumed that
he has no rejoinder
to file. pleadings are
therefore deemed to
be completed.

06.12.05

None appeared for the Parties.

Adjourned to 07.12.05.

~~Member (S)~~

h
Vice Chairman

List the matter
for final hearing
after showing of
Ready List.

07.12.05

31/11/05
REGISTRAR

Hearing analogous to
with at 1416/04. Hearing is
concluded and orders are reserved.

for hearing

h
11/11

h
11/11

~~Member (S)~~

vice-Chairman

BOA nos. 1416 & 1417/04
Dt. 19.01.2006

for hearing

As per orders pronounced today
in open Court, both the OAs
are dismissed. no costs.

Reply to Rejoinder
filed, copy sent,

h
21/11

h
21/11

~~Member (S)~~